

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1032/92

Date of Order: 1.9.93

BETWEEN :

M.Venkateswara Rao

.. Applicant.

A N D

1. Chief General Manager (Telecom),  
A.P.Telemcom Circle, Hyderabad
2. The Chief Postmaster General,  
A.P.Circle, Hyderabad.
3. Post Master General,  
A.P.Circle, Vijayawada.
4. Sr. Superintendent of Post Office,  
Nellore. .. Respondents.

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Counsel for the Applicant

.. M.Venkateswara Rao  
(Party-in-Person)

Counsel for the Respondents

.. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI A.B.GORIHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHADRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered  
by Hon'ble Shri A.B.Gorthi, Member (Admn.).

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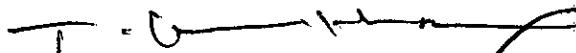
The applicant who is working as Assistant Postmaster (Accounts) H.S.E. Grade-II at Kavali Head Post Office has prayed for a direction to Respondent No.1 to allow the applicant to appear for the J.A.O. Part-II Telecom examination which was scheduled to be held from 25.11.1992 to 27.11.1992. When this application came up for admission, as an interim relief an order was passed directing the respondents to allow the applicant to appear for the examination. He appeared for the same but the result of the examination is kept in sealed cover.

2. The main ground on which the applicant was not ~~was~~ allowed to appear for the examination is that he was awarded the penalty of reduction of pay from Rs.2200/- to 2150/- w.e.f. 31.3.1992 and that the said punishment was inforce at the time when the examination was scheduled to be held. It is now seen that the punishment is no longer operative as the reduction of pay was only for a period of one year (without cumulative effect). As the ~~ceased to be~~ <sup>ceased to be</sup> penalty has ~~seems~~ to be effect <sup>the</sup> there can be no impediment for the respondents to consider the case of the applicant for promotion, as such consideration for promotion is not barred even when the penalty is inforce.

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>.. 3 ..

3. In view of the afore-stated it will be just and proper if we dispose of this application with a direction to the respondents to give effect to the result that the applicant secured in the examination. The grant of promotion, if any, to the applicant will be in accordance with the extant instructions.

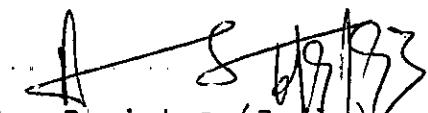
4. The application is disposed of in the above terms. There shall be no order as to costs.

  
(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

  
(A.B.GOKTHI)  
Member (Admn.)

Dated: 1st September, 1993

(Dictated in Open Court)

  
Dy. Registrar (Judl.)

sd

Copy to:-

1. Chief General Manager (Telecom), A.P.Telcom Circle, Hyd.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. Post Master General, A.P.Circle, Vijayawada.
4. Sr. Superintendent of Post Office, Nellore.
5. One copy to Sri. M.Venkateswara Rao, (Party-in-person),  
8888888888888888 Asst. Post Master (Accounts) HSG-II  
Kavali Head Post Office, Nellore District.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

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O.A.1032/92

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.RIRUVENGADAM:M(A)

Dated: 1/9/ -1993

ORDER/JUDGMENT:   

~~M.A/R.A/C.A.N.~~

in—

O.A.No.

1032/92

T.A.No.

(W.P.       )

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

